

National Company Law Tribunal

Allahabad Bench

CP NO. 90/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: Refrac Consultants & Securities Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398 of the Companies act 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.K. Parshul	CP NO. 90/ALD/2016	Counsel	
2.	Sh. Mukesh Kumar Jha Adv	Respondent		
	Sh. Devi Prasad Tripathi, Advocate for the petitioner.			
	Sh. Mukesh Kumar Jha,			

Advocate for the respondent. The counsel for the petitioner points out that, the documents those are necessary for having effective discussion in the meeting of the Board of Directors have not been provided. Hence, despite their participation in the Board of Director's meeting, it could not be treated to be held properly.

The Ld. Counsel for the petitioner filed his comments on the Observer's report. Having heard the counsel for both the parties, we feel that the respondent company should clarify its stand on non-providing a copy of the documents as sought for by the petitioner which are enumerated in the list enclosed (in page 5) of the petitioner's comments on the Observer's report. Such clarification to be submitted by three weeks. Thereafter, hearing the counsel for both the parties, appropriate order would be passed.

The matter to be listed on 12<sup>th</sup> March, 2018.

Dated:07.02.2018

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

H.P. Chaturvedi,  
Member (Judicial)